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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 11th December, 2018.

No.LL(B).130/1992/Pt./25. - The Meghalaya (Taking Over of District Council Lower Primary Schools) (Second Amendment) Act, 2018 (Act No.15 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 10th December, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th December, 2018.

**THE MEGHALAYA (TAKING OVER OF DISTRICT COUNCIL LOWER PRIMARY SCHOOLS)
(SECOND AMENDMENT) ACT, 2018.**

An

Act

to amend the Meghalaya (Taking Over of District Council Lower Primary Schools) (Amendment) Act, 2018 (Act No. 14 of 2018) published in the Gazette of Meghalaya (Extra-Ordinary) on October 9, 2018.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of the Republic of India as follows:-

Short title and Commencement. 1. (1) This Act may be called the Meghalaya (Taking Over of District Council Lower Primary Schools) (Second Amendment) Act, 2018.

(2) It shall come into force from the date of notification in the Official Gazette.

Amendment of Section 1(2). 2. In the Meghalaya Taking Over of District Council Lower Primary Schools) Amendment Act, 2018, for the words at Section 1(2), following shall be substituted:

"It shall come into force with effect from 2nd June, 1994".

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.